CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 716 of 1999

Jabalpur, this the 3rd day of December, 2003.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. G. Shanthappa, Judicia. Member

Laloo Singh
Rathore, S/o late
Shri Mawashilal
Rathore, aged 37
years, R/o Post
Songarha, District
Panna(M.P.) APPLICANT

(By Advocate - Shri S. Paul)

VERSUS

1, Union of India,
through its
Secretary,
Department of
Post, New Dlhi.

2. Director,
Postal Services,
M.P. Circle,
Bhopal

3. Superintendent,
Post Offices,
Chhatarpur Div.
Chhatarpur. RESPONDENTS

(By Advocate - Shri P.Shankaran on behalf of Shri S.C.Sharma)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman :-

By filing this OA the applicant has sought following main reliefs :-

(ii) Set aside the Order dated 28-11-1997 and dated 9-11-98 Annexure-A-1 & Annexure-A-2, respectively;

(iii) Direct the respondents to re-instate the applicant with full back wages and other consequential benefits as if impugned order is never passed;

2. The facts of the case in brief are that the applicant was working as Extra Departmental Branch Post Master (in short 'EDBPM') at Sugraha(Pawai). A charge sheet was issued on 28.11.97(Annexure-A-1) levelling following articles of charge against him;-

अनुच्छेद 2.

'यह कि श्री लल्लू सिंह राठौर अति. विभा. शाखा डाकपाल सुमेरपुर (पवई) के पद पर दिनांक 29.4.87 से कार्य करते हुए महिला समृद्धि योजना के अन्तर्गत नये खाते खोलने हेतु प्राप्त मनाद राशि की प्राप्ति की तारीख में शाखा डाकघर के लेखा में हिसाब में नहीं लिया और प्राप्त रकम का दुरूपयोग निजी हित में किया ।

इस प्रकार कथित श्री लल्लू सिंह राठौर ने शासकीय रकम का अस्थाई गबन किया व संचार मंत्रालय के आदेश क्रमांक 3591/93/एल.धी. दिनांक 16.9.93 जो इस कार्या. संख्या एस.एस. वाई./ई./93 दिनांक 29.9.94 के साथ प्रसारित किये गये थे में निहित आदेशों सहपठित शाखा डाकघर नियमावली के नियम 129 का उल्लंघन किया तथा एतद द्वारा ईमानदारी तथा कर्तव्यनिष्ठा बनाये रखने में असफल रहे और अति. वि. एजेन्टस (आचरण एवं सेवा) नियमावली 1964 के नियम 17 का उल्लंघन किया ।

अनुच्छेद 3

यह कि श्री लल्लू सिंह राठौर उपरोक्त कार्यालय में उपरोक्त अवधि में कार्य करते हुए शाखा डाकघर सुमेरपुर में सक्षम अधिकारी सीमा से अधिक बिना किसी देनदारी के रोका और इस प्रकार शाखा डाकघर नियमावली के नियम 177 का उल्लंघन किया और ईमानदारी तथा कर्तव्यनिष्ठा बनाये रखने में असफल रहे तथा एतद द्वारा अतिरि. वि. एजेंट (आचरण एवं सेवा) नियमावली 1964 के नियम 17 का उल्लंघन किया ।

अनुच्छेद 4

यह कि श्री लल्लू सिंह राठौर उपरोक्त कार्यालय में उपरोक्त अवधि में कार्य करते हुये जांच के दौरान श्री आर.आर. जाटव उप संभागीय निरीक्षक डाकघर पन्ना उप संभाग से मिला अभद्र व्यवहार किया तथा उनके हाथ से जांच के कागजात छीन कर उन्हें क्षति पहुंचा कर दिया और इस प्रकार जांच में बाधा किया और कर्तव्यनिष्ठा बनाये रखने में असफल रहे तथा अति.वि. एजेन्ट्य (आचरण एवं सेवा) नियमावली 1964 के नियम 17 का उल्लंघन किया ।

अनुच्छेद 4

यह कि श्री लल्लू सिंह राठौर उपरोक्त कार्यालय में उपरोक्त अवधि में कार्य करते हुए आवर्ती खातों के जमाकर्ता से खातों की अन्तिम निकासी स्वीकृति करवाने बावत अवैधानिक रूप से रकम स्वीकार किया और इस प्रकार वह ईमानदारी व कर्तव्यनिष्ठा बनाये रखने में असफल रहें और एतद द्वारा अति. वि. एजेन्टस (आचरण एवं सेवा) नियमावली 1964 के नियम 17 का उल्लंघन किया ।'

3. An enquiry officer was appointed to investigate the charges. After conclusion of the enquiry, the enquiry officer held the charges proved. The applicant was given a copy of the findings of the enquiry report. The applicant made a representation against the finding of the enquiry officer. After considering the representation of the applicant and the relevant material available on record, the disciplinary authority imposed the penalty of removal from service to the applicant vide impugned order dated 28.11.97 (Annexure-A-1). The applicant has filed an appeal against the order of the disciplinary authority and the same has been rejected by the appellate authority vide impugned order dated 9.11.98 (Annexure-A-2). Hence this OA.

4. Heard the learned counsel for the applicant and respondents.

5. The learned counsel for the applicant has submitted that the punishment of removal from service imposed on the applicant is disproportionate to the gravity of the offence committed by him. It is well settled proposition of law that this Tribunal cannot reappreciate the evidence and also go in to the quantum of the punishment unless it shocks the conscious of the court. In this case we find that the disciplinary authority has followed the laid down procedure under the Rules and conducted the proper enquiry before imposing the penalty. The applicant has also been given a copy of the enquiry report. Thus he has been offered the opportunity of hearing. The principles of natural justice have thus been followed in this case.

5. As regard the contention of the learned counsel for the applicant that the penalty of removal from service imposed on the applicant is disproportionate to the gravity of the offence, this Tribunal cannot go into that aspect of the matter, however. the applicant is at liberty to file a revision if permitted

under the Rules, and the Revisional Authority may consider the quantum of punishment imposed on the applicant in accordance with the Rules and law. The OA is disposed of with the above observations. No costs.

(G. Shanthappa)
Judicial Member

(M.P. Singh)
Vice Chairman

SKM

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

(1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर
(2) काउंसल
(3) काउंसल
(4) जबलपुर
सूचना एवं आवश्यक कार्यवाही हेतु

Shri S. Paul Adv. JBP.
Shri S. C. Sharma Adv. JBP.

18/2/03

11.12.03